

**Proposal to take over Edible Oil Mills**

2382. SHRI MUKHTIAR SINGH MALIK: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether there is any proposal under consideration of Government to take over edible oil mills in the country; and

(b) if so, what steps are being taken by Government to take over oil mills?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI KRISHANA KUMAR GOYAL): (a) No Sir; there is no such proposal now under the consideration of the Government.

(b) Question does not arise.

**Re-opening of Income Tax Assessment Orders of Foreign Tea Companies**

2383. SHRI SOMNATH CHATTERJEE: Will the Minister of FINANCE be pleased to state:

(a) whether I.T. assessment orders of Foreign Tea Companies have been re-opened and if so, the names of such companies;

(b) the amount of tax involved and the steps taken to recover the amount of tax; and

(c) whether re-opening of assessments affect the rupeeisation of such companies under the Foreign Exchange Regulation Act?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) and (b). Information is being collected and will be placed on the Table of the House.

(c) Every effort is being made to ensure that there is no delay in the rupeeisation of such companies.

**Representation from Karnataka Government for Establishing Customs Clearance and Ware House facilities**

2384. SHRI B. RACHAIAH: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state whether he has received any representation from the Karnataka Government for establishing customs clearance and warehouse facilities near Bangalore Airport and establishment of export oriented functional industrial estate in the State at Bangalore?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): Such a proposal, which was analogous to free trade zone facilities, was initiated by the State Government in August, 1976. It was not, however, progressed because of the general decision not to set up any more free trade zones in the country.

जयपुर में जयगढ़ और मोती डूंगरी में की गई खुदाई में बरामद खजाना

2385. श्री राम नरेश कुशवाहा : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) जयपुर में जयगढ़ और मोती डूंगरी आदि में की गई खुदाई से बरामद खजाना किन स्थानों पर सरकारी खजानों में जमा कराया गया था, उसका मूल्य कितना है और किन तारीखों को जमा कराया गया था; और

(ख) उन व्यक्तियों के नाम क्या है जो इस खजाने को लाए थे और जो उस दल के साथ थे ?

वित्त तथा राजस्व और बैंकिंग मंत्री (श्री एच० एम० पटेल) : (क) और (ख)

“छिपाये गये खजाने” का पता लगाने के लिए केवल जयगढ़ किले में ही खुदाई की गई थी। यह कार्य 1976 में जून में नवम्बर तक की अवधि में किया गया था। उक्त खुदाई में कोई खजाना नहीं मिला।

**Purchase of Aircrafts for augmenting Domestic Air Travel facilities**

2386. PROF. P. G MAVALANKAR:  
SHRI D. AMAT:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government propose to buy during the current financial year one or more aircraft for augmenting the domestic air travel facilities; and

(b) if so, broad details thereof including the cost expected to be incurred for the same?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) and (b). No, Sir. There is no proposal to purchase any more aircraft during the current financial year for domestic air services. However, Indian Airlines placed an order in February, 1977 for three Boeing-737 aircraft fitted with JT&D engines and low pressure tyres and spare parts at a total project cost of about Rs. 30.50 crores. The first of these aircraft has already been received by Indian Airlines while the remaining two are expected to be received before the end of the year 1977.

**Tax Concessions on Merger of Sick Industrial Units with Healthy Ones**

2387. SHRI C. K. CHANDRAPAN:  
Will the Minister of FINANCE be pleased to state:

(a) whether Government have decided to give tax concessions on merger of sick industrial units with healthy one; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) and (b). Yes, Sir. The Finance (No. 2) Act, 1977 has inserted a new section 72A in the Income-tax Act, 1961 to provide that where a company, owning an industrial undertaking of a ship, amalgamates with another company, the accumulated loss and unabsorbed depreciation allowance of the amalgamating company will be carried forward and set off in the hands of the amalgamated company if the Central Government, on the recommendation of the specified authority, is satisfied that the amalgamation is in the public interest and certain other conditions as specified in the said provision are fulfilled. The provisions of new section 72A are self-explanatory.

**एच० पी० एस० का निर्यात**

2388. श्री धर्म सिंह भाई पटेल :  
क्या वाणिज्य तथा नागरिक प्रति और सहकारिता मंत्री यह बनाने की कृपा करेंगे कि :

(क) गत तीन वर्षों में एच०पी०एस० का कितना निर्यात हुआ ;

(ख) क्या इसके निर्यात पर प्रतिबन्ध लगा दिया गया है, यदि हाँ, तो कब से तथा इसके क्या कारण हैं ;

(ग) यदि वर्ष 1977-78 में मंगफली की पदावार अच्छी होती है तो क्या सरकार का विचार एच० पी० एस० के निर्यात की अनुमति देने का है यदि हाँ, तो अब से और किस प्रकार ?

(घ) गत तीन वर्षों में कितने व्यक्तियों तथा कम्पनियों को एच०पी०एस० के निर्यात की मंजूरी दी गई थी और उन्होंने एच०पी०एस० का कितनी मात्रा में निर्यात किया ; और